Statement-II Sale of LPG and Petrol/diesel during the last three years and current years in Tamil Nadu

IOC (in TMT)						
Year	MS	HSD	Domestic LPG	Non Domestic LPG		
2009-10	507.8	1686.3	637.5	78.0		
2010-11	569.9	1846.8	683.9	88.8		
2011-12	616.7	2043.7	687.4	97.1		
Apr-Dec, 2012	486.2	1760.6	564.6	69.4		
		BPCL (in T	MT)			

BPCL (in TMT)						
Year	MS	HSD	Domestic LPG	Non Domestic LPG		
2009-10	379.1	1174.2	274	32		
2010-11	418.6	1331.4	301	37		
2011-12	463.6	1541	321	42		
Apr-Dec, 2012	383.3	1389	241	33		

HPCL (in TMT)						
Year	MS	HSD	Domestic LPG	Non Domestic LPG		
2009-10	290.9	868.4	138.6	14.3		
2010-11	326.5	969	163.5	18.6		
2011-12	359.4	1106	168.3	20.2		
Apr-Dec, 2012	282.1	908.1	137.5	15.4		

## Failure of ONGC in completing exploration works

1684. SHRI JAGAT PRAKASH NADDA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that despite acquiring 89 prospective blocks out of 120 blocks upto VIII round of New Exploration Licencing Policy (NELP), ONGC has made only 11 discoveries in 8 blocks and was unable to complete its work commitments in 74 per cent of highly prospective blocks acquired by the company under NELP-I to V rounds;
  - (b) if so, the details thereof;
- (c) the details of the monetary loss caused to Government due to inefficiencies of ONGC in its exploration efforts; and
  - (d) the measures government has taken to address the issue?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) No, Sir. Oil and Natural Gas Corporation Limited(ONGC) has been awarded 106 exploratory blocks, as Operator, till NELP-VIII round. Subsequently, it acquired two blocks awarded one each in NELP-I & NELP-V. ONGC has relinquished 37 blocks. As on 01.01.2013, ONGC holds 71 NELP blocks awarded up to NELP-VIII round. Exploratory efforts in these blocks have led to 33 discoveries in 18 NELP blocks of NELP-I to NELP-VII rounds Geological and Geophysical (G&G) survey and interpretation are underway in 32 acreages of NELP-VII & VIII.

In respect to blocks of NELP-I to NELP-V, ONGC was awarded 50 blocks as Operator and subsequently, acquired two blocks. As on 01.01.2013, ONGC has acquired 69484 Line Kilometre(LKM) 2 Dimensional, 83811 Square Kilometre(SKM) 3 Dimensional seismic data and drilled 122 exploratory wells against the Minimum Work Programme(MWP) commitment of 58650 LKM 2D. 33170 SKM 3D seismic data and drilling of 117 exploratory wells in the above blocks. This has led to 21 discoveries in 11 blocks. Out of 52 blocks, ONGC relinquished 36 blocks which includes 26 blocks where the MWP commitment was completed.

(c) and (d) The slippage, in terms of MWP commitment, in 10 blocks (19%) was only in drilling of exploratory wells. The reduced prospectivity perception in nine blocks which was arrived after integrated interpretation of old & newly

acquired seismic data and serve sea bed scouring problem in one block were the primary reasons for not completing the committed drilling programme in these blocks. It cannot thus either be construed as inefficiencies of ONGC nor that it lead to any monetary loss to the Government. However, ONGC has paid penalty against unfinished MWP commitment of drilling in these blocks following the PSC stipulations.

The quantum of acquisition of seismic data and numbers of wells drilled indicates that ONGC has pursued diligently its exploration programme in the blocks based on prospectivity perception in each of the blocks and following Production Sharing Contract(PSC) stipulations and good industry practices.

## Increase in black-marketing of diesel

†1685. SHRI KAPTAN SINGH SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that black-marketing of diesel has increased due to dual pricing system of diesel in the country;
  - (b) if so, the details thereof;
- (c) whether it is a fact that black-marketing of diesel is also increasing due to poor monitoring system of Government and public sector oil companies; and
- (d) if so, the measures being proposed by Government to check black-marketing of diesel?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) As reported by the Public Sector Oil Marketing Companies (OMCs), there are no reports of blackmarketing of diesel in the country consequent upon revision of price for bulk consumers.

(c) and (d) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 issued by the Central Government under Essential Commodities Act, 1955 provides for punitive action against malpractices such as adulteration, unauthorized sale/purchase, pilferage etc.

Further, the Government has taken a number of initiatives viz. Automation of Retail Outlets, Third Party Certification of Retail Outlets, Monitoring of movement of †Original notice of the question was received in Hindi.